

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

RA 67/2016 in
OA 3153/2014
MA 1040/2016
MA 1041/2016

New Delhi, this the 18th day of March, 2016

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Mr. P.K. Basu, Member (A)**

1. Union of India through
The Chairman, Railway Board,
Ex-Officio Principal Secretary to Govt. of India
Ministry of Railways, Rail Bhawan,
New Delhi
2. The General Manager
North Central Railway
Subedar Ganj, Allahabad U.P.
3. The Deputy Chief Engineer (Construction),
DRM's Office, North Central Railway
Jhansi U.P. ...Applicants/ Respondents

Versus

Ravi Shankar Khare
Aged about 50 years
S/o Late Shri N.D. Khare
Working as JE/IL, Group 'C' N.C. Rly., Jhansi
R/o 1496, Civil Lines,
Jhansi U.P. ...Respondent/ Applicant

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the
order dated 17.11.2015 passed by us in OA 3153/2014.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or

any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

(Syed Rafat Alam)
Chairman

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